

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 255/MP/2012

Subject : Petition under CERC (Terms and Conditions for recognition and issuance of renewable Energy Generation) Regulations, 2010 for the development of market in power from Non-Conventional Energy sources by issuance of transferable and saleable credit certificates with to (i) issuance of REC against the energy injected into the grid from the month of August, 2012 and (ii) issuance of REC for the generation injected into the grid from the date of commissioning of the WTGs accredited under REC Scheme.

Date of hearing : 18.12.2012

Coram : Dr. Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member

Petitioner : Surajbari Windfarm Development Private Limited, Mumbai

Respondent : National Load Despatch Centre, New Delhi

Parties present : Shri Rakesh Rathore, SWDPL

Record of Proceedings

The representative of the petitioner, Surajbari Windfarm Development Private Limited (SWDPL) submitted that SWDPL has set up the 10.1.8 MW wind turbine generators (Generating station) at Gujarat under the renewable energy certificate scheme notified under Central Electricity Regulatory Commission (Terms and Conditions for recognition and issuance of renewable Energy Generation) Regulations, 2010 (REC Regulations) read with Gujarat Energy Regulatory Commission (Procurement of Energy from the Renewable Source) Regulations, 2010 and same was accredited and registered on 23.5.2012 and 29.6.2012, respectively. The said generating station generated total 13390.689 MW of electricity and same was injected into the grid from 9.6.2012 and was allowed for receiving REC for the period starting from 30.6.2012 which is the next day of the date of registration.

2. The representative of the petitioner submitted that Regulation 7 (1) of the REC Regulations provides that within three months from the corresponding generation from renewable energy projects, the eligible entity is required to apply to the Central Agency

for the certificate. In terms of Regulation 7 (1) of the REC Regulations, the petitioner was eligible to receive the REC for the electricity generated and injected into the grid from 1.8.2012 to 31.8.2012 for 4153.422 units. Even though 15 days available after 15th day in the third month, petitioner is not able to apply for REC as no registration is allowed after 15 days of the third month. The petitioner was therefore deprived of the opportunity to receive the REC for the electricity generated and injected in the grid.

3. The representative of the petitioner submitted that SWDPL vide its letter dated 20.11.2012 requested the Central Agency to allow it to apply for REC as a eligible entity to receive the REC. However, the Central Agency denied allowing it to make application for getting REC against the electricity generated and injected into the grid. He requested the Commission to issue direction to respondent for compliance with the provisions of REC Regulations.

4. After hearing of the representative of the petitioner, the Commission directed to admit the petition and to issue notice to the respondent.

5. Accordingly, the petitioner was directed to serve copy of the petition on the respondent by 26.12.2012. The respondent was directed to file its reply by 11.1.2013. The petitioner was allowed to file its rejoinder, if any, by 28.1.2013.

6. The petition shall be listed for hearing on 5.2.2013

By order of the Commission,

sd/-
(B.Sreekumar)
Deputy Chief (Law)